

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 314**  
**(IB)-1617(ND)2019**  
**New IA- 1840/2024**

**IN THE MATTER OF:**

**M/s. Sunlarge Private Limited** ... **Applicant/Petitioner**

**Versus**

**M/s. H. L. Tech Fabrics** ... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 03.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Respondent** : Adv. Akshat Bharadwaj for Respondent No. 1 MPIDC

**For the Liquidator** : Adv. Harshit Agarwal

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA- 1840/2024:** The IA has been preferred for taking 4<sup>th</sup> Progress Report on record.

For the reasons stated therein, **the IA is allowed** and the report is kept on record, subject to all just exceptions.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**